



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Jun/202526/3

DATED: 23/06/2025

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Jun/202526/3 dated 23/06/2025 of Norms Committee - V for the year 2025-26 was held on 23/06/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	RAJ KAMAL, Director	DGFT(HQ)
2	SAURABH GOYAL, Deputy DGFT	Directorate General of Foreign Trade, Delhi
3	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	DGFT(HQ)
4	Kuldeep Singh, Deputy Director	Ministry of MSME
5	Nand lal, Technical Consultant	DGFT

6	ramasrey lal, Technical Consultant	DGFT
7	SHAISH KUMAR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	SUCHETA ENTERPRISES
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005806AM25
RA File Number	062404000006 AM21
Licence No and Date	0610039491/14/05/2020
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Aug/202425/13 date 18/09/2024 and now the firm has again requested to review the earlier decision of the Norms Committee. But, the firm has not submitted the complete information. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the copy of shipping bill highlighting the consumption of sheet for making in sole. 2. Firm to submit the calculation of requirement of sheet for making in sole per pair and also compare the requirement with similar SIONs fixed at hand Book procedure. The case stands deferred.	

Case No.	2 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00003211AM25
RA File Number	05AA04043090 AM22
Licence No and Date	0511003436/02/07/2021
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202324/20 date 12/12/2023 and now the firm has again requested to review the earlier decision of the Norms Committee. The firm intent to export Bed Cushions for pets. The firm has mentioned the quantity of imported fabric in meter terms only by mentioning fabric width from 55” to 65” with huge range, the GSM of fabric is also mentioned 180 to 280 GSM with huge variation. The firm has also not provided CAD/Laymarker, Image and measurement sheet of the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the following information: 1. Firm to submit the size wise quantity if export item to be exported. 2. Exact width and GSM of each imported fabric.	

3. Quantity of import in sq. meter terms and requirement of each input fabric/pc in sq. meters for each size of the export item.

4. Please submit the CAD/Laymarker, Image and measurement sheet of each export item.

5. Application/usage of each fabric in export item.

The case stands deferred.

Case No.	3 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005917AM25
RA File Number	05AA04090069 AM22
Licence No and Date	0511005314/08/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued earlier. Now the firm has submitted the relevant documents. Accordingly, as per the CAD and other technical details and the recommendation of technical authority thereon, the Committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	BABIES JACKET 100 % VISCOSE PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 345 +/-10 %	1006 NOS	100 % VISCOSE PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 345 +/-10 %	891 SQM
2	GIRLS JACKET 100 % VISCOSE PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 345 +/-10 %	1509 NOS	100 % VISCOSE PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 345 +/-10 %	1325 SQM

3	BABIES JACKET 100 % POLYESTER PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 265 +/-10 %	1202 NOS	100 % POLYESTER PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 265 +/-10 %	1147 SQM
4	GIRLS JACKET 100 % POLYESTER PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 265 +/-10 %	1803 NOS	100 % POLYESTER PU FAKE LEATHER COATING KNITTED FABRIC WIDTH 56-57 INCHES GSM 265 +/-10 %	1770 SQM
5	BABIES JACKET 100 % POLYESTER KNITTED FAKE FUR FABRIC GSM 499 WITH 100 % COTTON LINING WOVEN DYED FABRIC WIDTH 56-57 INCHES GSM 153 +/-10 %	170 NOS	100 % POLYESTER KNITTED FAKE FUR FABRIC WIDTH 56-57 INCHES GSM 499 +/-10 %	281 SQM
			100 % COTTON LINING WOVEN DYED FABRIC WIDTH 56-57 INCHES GSM 153 +/-10 %	281 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	4 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005878AM25
RA File Number	32AX04000015 AM22
Licence No and Date	3211002088/09/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has submitted details of	

consumption of inputs and claiming 5% wastage on net content basis by providing weight of the inputs. The firm has also submitted CADs with higher wastage like 18.84% for input fabric serial number 1 on square meter basis from the same fabric which appears inconsistent. The firm has also not submitted sketch/image of the export item and uses/application of the different inputs in the final product. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit sketch/image of the export item and to clarify the CADs with higher wastage claimed.

The case stands deferred.

Case No.	5 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005881AM25
RA File Number	32AX04000016 AM22
Licence No and Date	3211002102/14/12/2021
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has submitted details of consumption of inputs and claiming 5% wastage on net content basis by providing weight of the inputs. The firm has also submitted CADs with higher wastage like 27.85% for input fabric serial number 1 on square meter basis from the same fabric which appears inconsistent. The firm has also not submitted sketch/image of the export item and uses/ application of the different inputs in the final product. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit sketch/image of the export item and to clarify the CADs with higher wastage claimed. The case stands deferred.	

Case No.	6 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005908AM25
RA File Number	32AX04000008 AM22
Licence No and Date	3211002133/15/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority

decided to approve the Adhoc norms as applied for. GSM should be matched in both the import and export items.

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	7 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005880AM25
RA File Number	32AX04000123 AM22
Licence No and Date	3211002403/31/01/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has submitted details of consumption of inputs and claiming 5% wastage on net content basis by providing weight of the inputs. The firm has also submitted CADs with higher wastage like 18.84% for input fabric sl. No. 1 on square meter basis from the same fabric which appears inconsistent. The import item elastic tape serial number 7 is sought in numbers and size like length and width of tape per piece is not given, moreover, the elastic tape is usually measure in linear meters and not in pairs. The firm has also not submitted sketch/image of the export item and uses/application of the different inputs in the final product. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit sketch/image of the export item and to clarify the CADs with higher wastage claimed. The case stands deferred.	

Case No.	8 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005980AM25
RA File Number	04AX04000047 AM23
Licence No and Date	0411003137/19/04/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has not submitted the complete information even after submitting review of their rejection. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Please submit the specification and thickness of wet blue leather and Export item/(s). 2. Please submit the chemical name of import item 2 to 10, instead of giving the brand name of chemicals and compare, accordingly, with SION fixed at G-46 of Handbook of procedure vol II. The case stands deferred.	

Case No.	9 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005904AM25
RA File Number	32AX04000129 AM23
Licence No and Date	3211003224/16/06/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has not submitted the complete information even after submitting review of their rejection. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:	

1. More than one fabric is used in many products. However the component where each one is used is not disclosed, please submit the image indicating all the fabrics.

2. Please submit the legible copy of CADs identified with input serial number description.

The case stands deferred.

Case No.	10 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005905AM25
RA File Number	32AX04000259 AM23
Licence No and Date	3211003662/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has not submitted the complete information even after submitting review of their rejection. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Please submit the legible copy of CADs identified with input serial number description. The case stands deferred.	

Case No.	11 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005730AM25
RA File Number	32AX04000311 AM23
Licence No and Date	3211003810/17/10/2022
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has submitted details of consumption of inputs and claiming 5% wastage on net content basis by providing weight of the inputs. The firm has also submitted CADs with higher wastage for all input fabrics like 19.63% for input fabric serial number 1 on square meter basis from the same fabric which appears inconsistent. The firm has also not submitted sketch/image of the export item and uses/ application of the different inputs in the final product. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit sketch/image of the export item and to clarify the CADs with higher wastage claimed.

The case stands deferred.

Case No.	12 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005731AM25
RA File Number	32AX04000310 AM23
Licence No and Date	3211003825/18/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). submitted details of consumption of inputs and claiming 5% wastage on net content basis by providing weight of the inputs. The firm has also submitted CADs with higher wastage for all input fabrics like 11.98% for input fabric serial number 1 on square meter basis from the same fabric which appears inconsistent. The firm has also not submitted sketch/image of the export item and uses/ application of the different inputs in the final product. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit sketch/image of the export item and to clarify the CADs and wastage claimed.	
The case stands deferred.	

Case No.	13 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005907AM25
RA File Number	32AX04000510 AM23

Licence No and Date	3211004421/17/02/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has not submitted the complete information even after submitting review of their rejection. The issue was deliberated. Accordingly, based on the deliberation and recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the CAD identified with input serial number description. 2. Please submit the legible copy of CADs identified with input serial number description. 3. Some CADs are still not proper, patterns are not identifiable. Please submit the proper CADs image and legible copy of patterns. The case stands deferred.	

Case No.	14 / NC/5/MEET/Jun/202526/3			
Case Status	Case Approved			
Party Name	LOYAL TEXTILE MILLS LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025			
HQ File Number	HQRNORM REVIW00006026AM25			
RA File Number	32AX04000566 AM24			
Licence No and Date	3211006101/29/12/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued earlier. Now the firm has submitted the relevant documents. Accordingly, as per the technical details and the recommendation of technical authority thereon, the Committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	WOVEN GARMENT MENS LITE WORK WICKING SHORT SLEEVE SHIRT MADE OUT OF DYED WOVEN FABRIC 96% NYLON (22%	1020 NOS	DYED WOVEN FABRIC 96% NYLON (22% REPREEVE) 4% ELASTANE RIPSTOP FABRICS 149 GSM - 165 CMS WIDTH	1349 MTR

	REPREVE) 4% ELASTANE RIPSTOP FABRICS 149 GSM-165 CMS WIDTH & DYED KNITTED TRIM FABRICS OF 84% POLYESTER 16% SPANDEX STRETCH+WICKING 98 GSM-147CMS WIDTH. STYLE:8520		DYED KNITTED TRIM FABRICS OF 84% POLYESTER 16% SPANDEX STRETCH + WICKING 98 GSM-147 CMS WIDTH	139 MTR
2	WOVEN GARMENT MENS LITE WORK WICKING LONG SLEEVE SHIRT MADE OUT OF DYED WOVEN FABRIC 96%NYLON (22% REPREVE) 4% ELASTANE RIPSTOP FABRICS 149 GSM-165 CMS WIDTH & DYED KNITTED TRIM FABRICS OF 84% POLYESTER 16% SPANDEX STRETCH+WICKING 98 GSM-147 CMS WIDTH. STYLE:8521	1000 NOS	DYED WOVEN FABRIC 96% NYLON (22% REPREVE) 4% ELASTANE RIPSTOP FABRICS 149 GSM - 165 CMS WIDTH	1607 MTR
			DYED KNITTED TRIM FABRICS OF 84% POLYESTER 16% SPANDEX STRETCH + WICKING 98 GSM-147 CMS WIDTH	137 MTR
3	KNIT GARMENT ALL ROUND WORK POLARTEC MEN'S FLEECE JACKET MADE OUT OF DYED KNITTED FABRIC 100%POLY POLAR FLEECE 195 GSM-177.8 CMS WIDTH & DYED KNITTED FABRIC 100%POLYESTER TRIM FABRIC WITH ONE SIDE BRUSHED+ONE SIDE ANTI-PILLING 215 GSM-152.4 CMS WIDTH. STYLE:8022	1780 NOS	DYED KNITTED FABRIC 100% POLYESTER POLAR FLEECE 195 GSM -177.8 CMS WIDTH	2430 MTR
			DYED KNITTED FABRIC 100% POLYESTER TRIM FABRIC WITH ONE SIDE BRUSHED + ONE SIDE ANTI-PILLING 215 GSM-152.4 CMS WIDTH	598 MTR
4	KNIT GARMENT ALL ROUND WORK POLARTEC MEN'S FLEECE VEST MADE OUT OF DYED KNITTED FABRIC 100% POLY POLAR FLEECE 195 GSM-177.8 CMS WIDTH & DYED KNITTED FABRIC 100%POLY TRIM FABRIC WITH ONE SIDE BRUSHED+ONE SIDE ANTI-PILLING 215 GSM-152.4 CMS WIDTH. STYLE:8024	360 NOS	DYED KNITTED FABRIC 100% POLYESTER POLAR FLEECE 195 GSM -177.8 CMS WIDTH	340 MTR
			DYED KNITTED FABRIC 100% POLYESTER TRIM FABRIC WITH ONE SIDE BRUSHED + ONE SIDE ANTI-PILLING 215 GSM-152.4 CMS WIDTH	121 MTR
5	KNIT GARMENT ALL ROUND WORK POLARTEC WOMEN'S FLEECE JACKET MADE OUT OF DYED KNITTED FABRIC 100%POLY	310 NOS	DYED KNITTED FABRIC 100% POLYESTER POLAR FLEECE 195 GSM -177.8 CMS WIDTH	391 MTR

	POLAR FLEECE 195 GSM -177.8 CMS WIDTH & DYED KNITTED FABRIC 100% POLY TRIM FABRIC WITH ONE SIDE BRUSHED+ONE SIDE ANTI-PILLING 215 GSM-152.4 CMS WIDTH. STYLE:8027		DYED KNITTED FABRIC 100% POLYESTER TRIM FABRIC WITH ONE SIDE BRUSHED + ONE SIDE ANTI-PILLING 215 GSM-152.4 CMS WIDTH	104 MTR
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It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	15 / NC/5/MEET/Jun/202526/3
Case Status	Case Rejected
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005798AM25
RA File Number	05AX04003964 AM24
Licence No and Date	0511024520/14/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Oct/202425/15 date 23/10/2024 and now, the firm has requested for review of their case by providing new CAD with 74.20% efficiency, in which the width of fabric is enhanced to arrive at required quantity. The case was

earlier decided @ 5.67 Sq. mtr/pc. with efficiency 74.80%. The quantity of inputs was already recommended on the basis of CADs, measurement and Images of export items submitted by the firm. Accordingly, based on the deliberation and the recommendation of the technical authority, the committee decided that the status quo may be maintained in this case.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	16 / NC/5/MEET/Jun/202526/3
Case Status	Case Rejected

Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005777AM25
RA File Number	05AX04000189 AM25
Licence No and Date	0511025069/19/04/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Jul/202425/8 date 18/07/2024 and now, the firm has requested for review of their case. The earlier recommendation was also on the basis of CADs submitted by the firm. Now, nothing has been provided new/updated document for reconsideration. Accordingly, based on the deliberation and the recommendation of the technical authority, the committee decided that the status quo may be maintained in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	17 / NC/5/MEET/Jun/202526/3
Case Status	Case Rejected
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005778AM25
RA File Number	05AX04000280 AM25
Licence No and Date	0511025245/30/04/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC NC/5/MEET/Aug/202425/11 date 28/08/2024 and now, the firm has requested for review of their case again without giving any justification for higher requirement. The earlier recommendation was also on the basis of CADs submitted by the firm. Now, nothing has been provided new/updated document for reconsideration. Accordingly, based on the deliberation and the recommendation of the technical authority, the committee decided that the status quo may be maintained in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	18 / NC/5/MEET/Jun/202526/3
Case Status	Case Rejected
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025

HQ File Number	HQRNORM REVIW00005779AM25
RA File Number	05AX04000748 AM25
Licence No and Date	0511025957/07/06/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Jun/202425/7 date 03/07/2024 and now, the firm has requested for review of their case again without giving any justification for higher requirement. The earlier recommendation was also on the basis of CADs submitted by the firm @1.90 sq. mtrs/pc with 85.9% efficiency. Now, nothing has been provided new/updated document for reconsideration. Accordingly, based on the deliberation and the recommendation of the technical authority, the committee decided that the status quo may be maintained in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	19 / NC/5/MEET/Jun/202526/3
Case Status	Case Rejected
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005796AM25
RA File Number	05AX04001084 AM25
Licence No and Date	0511026453/03/07/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Jul/202425/9 date 31/07/2024 and now, the firm has requested for review of their case again without giving any justification for higher requirement. The earlier recommendation was also on the basis of CADs, submitted by the firm @1.217 sq. meter/pc with 71.01% efficiency. Now, nothing has been provided new/updated document for reconsideration. Accordingly, based on the deliberation and the recommendation of the technical authority, the committee decided that the status quo may be maintained in this case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	20 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005691AM25

RA File Number	07AX04000870 AM25			
Licence No and Date	0711012187/27/08/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Aug/202425/13 date 18/09/2024 and now the firm has requested for review of their case, The firm has clarified that there are two double layered top applied extra cargo pockets. The issue was deliberated and accordingly as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the norms as under:				
S.No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Men’s Trouser (Style No.M651) Made of 2.49 SQM of 92% Nylon 8% Spandex Dyed Woven Fabric With DWR Finish GSM 251 And 0.09 SQM of 100% Nylon Dyed Woven Fabric With DWR Finish GSM 370	27385 NOS	92% Nylon 8% Spandex Dyed Woven Fabric With DWR Finish GSM 251	68188.650 SQM
			100% Nylon Dyed Woven Fabric With DWR Finish GSM 370	2464.650 SQM
It is to be noted that this Ad-hoc norm is case specific based on CAD & other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.				

Case No.	21 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00002716AM25
RA File Number	05AX04001580 AM25
Licence No and Date	0511027386/27/08/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intent to export Bed Cushions for pets. The firm has mentioned the quantity of imported fabric in meter terms only by mentioning fabric width from 55" to 65" with huge range, the GSM of fabric is also mentioned 180 to 280 GSM with huge variation. The firm has also not provided CAD/ Laymarker, Image and measurement of the export items. Accordingly, based on the	

recommendation of the technical authority, the Committee decided that the firm may be asked to submit the following information:

1. Size wise quantity if export item to be exported.
2. Exact width and GSM of each imported fabric.
3. Quantity of import in sq. meter terms and requirement of each input fabric/pc in sq. meters for each size of the export item.
4. CAD/Laymarker, Image and measurement sheet of each export item.
5. Application/usage of each fabric in export item.

The case stands deferred.

Case No.	22 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00003227AM25
RA File Number	05AX04001930 AM25
Licence No and Date	0511027909/23/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm intent to export Bed Cushions for pets. The firm has mentioned the quantity of imported fabric in meter terms only by mentioning fabric width from 55” to 65” with huge range, the GSM of fabric is also mentioned 180 to 280 GSM with huge variation. The firm has also not provided CAD/ Laymarker, Image and measurement of the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the following information:

1. Size wise quantity if export item to be exported.
2. Exact width and GSM of each imported fabric.
3. Quantity of import in sq. meter terms and requirement of each input fabric/pc in sq. meters for each size of the export item.
4. CAD/Laymarker, Image and measurement sheet of each export item.
5. Application/usage of each fabric in export item.

The case stands deferred.

Case No.	23 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	WOVEN FABRIC COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00003340AM25
RA File Number	03AX04003193 AM25
Licence No and Date	0311037488/27/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the norms as under subject to amendment of the authorization regarding change of the export description and the condition that the consumption data of the products must be duly verified by the concerned RA as per the approved norms corroborating the export import documents etc:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MEN'S WINTER JACKET MADE OF 100% POLYESTER WOVEN SOFTSHELL WATER PROOF FABRIC GSM 320(+/- 10%)	4962 PCS	100% POLYESTER WOVEN SOFTSHELL WATER PROOF FABRIC WIDTH 58 Inch (+/- 10%) GSM 320(+/-10%)	14687.52 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	24 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	VARDHMAN TEXTILES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM REVIW00005973AM25

RA File Number	30AX04000396 AM25
Licence No and Date	3011005956/24/10/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202425/17date 24/12/2024 and now the firm has again requested to review the earlier decision of the Norms Committee. The issue was deliberated and accordingly based on the same and the recommendation of the technical authority, the committee decided that the firm may be asked to amend the Advance Authorisation for further consideration of two additional products. The case stand deferred.	

Case No.	25 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	PEARL APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00004421AM25
RA File Number	05AX04002938 AM25
Licence No and Date	0511029301/29/11/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted CAD and Image of both the products but they have not submitted the measurement chart for any product. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the measurement chart for the each export item. The case stands deferred.	

Case No.	26 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00004770AM25
RA File Number	06AX04000380 AM25
Licence No and Date	0611003197/13/12/2024
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. For item-1 Bib pant-Firm have submitted Image, measurement chart and 3 CADs for 2 inputs. Firm to submit the relevant CAD for each input identifying with shell fabric/lining.
2. Export item-2, Trouser -CAD, Image and measurement chart not submitted. Firm to submit the same.
3. Export item-3, Jacket-Only image is submitted. Firm to submit the measurement chart and CAD for both the inputs.
4. Export item, 4 Jacket- No document submitted. Firm to submit the Image, measurement chart and relevant CADs for both inputs.
5. Export item, 5 Vest- Image and CADs are submitted. No measurement chart. Firm to submit the relevant CADs and measurement chart for each input.

The case stands deferred.

Case No.	27 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	SABYASACHI CALCUTTA LLP
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00004988AM25
RA File Number	02AX04000597 AM25
Licence No and Date	0211007816/23/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. The Unit of Measurement (UOM) of Bag and Belt should not be in Sq.meter (it should be number) and simultaneously UOM for Import item finished leather should be in Sq. meter.
2. Dimension of Bag and Belt (with Photographs) indicating net content of finished leather in each.
3. CAD/CAM of export items indicating efficiency and calculation of requirement of Leather in each export item.
4. Thickness of leather indicating Indigenous item, if any, should also be mentioned in 4 E.

The case stands deferred.

Case No.	28 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred

Party Name	MKR COIR TUFTED MATS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00004995AM25
RA File Number	32AX04000637 AM25
Licence No and Date	3211008124/23/12/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the copy of Advance Authorisation with amendment if any. 2. Appendix 4E indicating wastage. 3. Details of domestic input. 4. Nett content of PVC resin and coir in export. The case stands deferred.	

Case No.	29 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	MERIDIAN CLOTHING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005025AM25
RA File Number	03AX04004802 AM25
Licence No and Date	0311039869/24/12/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intent to export men's gown, the applicant has claimed 4.76 SQM per Pc. Chest size-23 to 29 inches Bottom 33-34 Length 54 to 66 inches. Image of the garment by look does not go well with length specification. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to justify the higher claim of 4.76 SQM per pc. The case stands deferred.	

Case No.	30 / NC/5/MEET/Jun/202526/3
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Case Status	Case Deferred
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005630AM25
RA File Number	05AX04003627 AM25
Licence No and Date	0511030279/13/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Dimension with specification (Thickness/GSM/Width as applicable) of export items and also import item. 2. CAD of each Fabric, with efficiency indicating UOM in Sq. Yard (not in Yard). 3. Calculation of requirement of import item based on CAD indicating net import content and wastage separately. 4. Photograph, drawing/design of Export item and technical details of 84% RECYCLED POLYESTER whether it is second hand/used material. The case stands deferred.	

Case No.	31 / NC/5/MEET/Jun/202526/3			
Case Status	Case Approved			
Party Name	SHAHI EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025			
HQ File Number	HQRNORM APPLY 00005639AM25			
RA File Number	07AX04001681 AM25			
Licence No and Date	0711013343/13/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Mens Parka (Style No.WM5169) Made of	28905	100% Polyester PU Coated Dyed	133252.050

	100% Polyester PU Coated Dyed Woven Fabric GSM 174	NOS	Woven Fabric GSM 174	SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm. RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	32 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005638AM25
RA File Number	07AX04001680 AM25
Licence No and Date	0711013342/13/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Gents Jacket With Hood (Style No.SNAP-F25-005WJ) Made of 2.30 SQM of 100% Polyester Bonded Dyed Fabric With DWR Finish GSM 240 (Face: Woven and Back: Knitted) And 1.18 SQM of 100% Polyester Bonded Dyed Fabric With DWR Finish GSM 240 (Face: Woven and Back: Knitted)(Front and Back Panels with Embroidered)	71586 NOS	100% Polyester Bonded Dyed Fabric With DWR Finish GSM 240 (Face: Woven and Back: Knitted)	164647.800 SQM
			100% Polyester Bonded Dyed Fabric With DWR Finish GSM 240 (Face: Woven and Back: Knitted)	84471.480 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	33 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	GAURAV INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005631AM25
RA File Number	05AX04003611 AM25
Licence No and Date	0511030282/13/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES TOP MADE OF 55% LINEN 45% VISCOSE DYED WOVEN FABRIC GSM 165+/-10% STYLE NO. 781634	7245 NOS	Fabric to be used in the Garment 55% LINEN 45% VISCOSE DYED WOVEN FABRIC GSM 165+/-10%	19562 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	34 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005629AM25
RA File Number	05AX04003613 AM25
Licence No and Date	0511030277/13/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. The size/dimension of bag and to give CAD/CAM of each type of fabric/PU leather and accordingly to calculate the requirement of raw materials, indicating Net content and wastage. 2. Drawing, design/photograph, highlighting and marking fabric, leather and accessories. 3. The function of each import item in the export item and to indicate indigenous item, if any in Appendix 4E table. The case stands deferred.	

Case No.	35 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	CENTURY OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005628AM25
RA File Number	05AX04003606 AM25
Licence No and Date	0511030276/13/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may submit the following information: 1. Firm has submitted 2 CADs for each item. Marking length and width appears 1.00 meter and 1.470 meter in first CAD of first product and 1.00 and 1.520 meter in the 2nd CAD. Please clarify. 2. Similarly marking length and width appears 1.00 meter and 1.470 meter in first CAD of second product and 1.00 and 1.520 meter in the 2nd CAD. Both the sets of CAD do not justify the claim. 3. Firm to submit justification for the higher requirement.	

The case stands deferred.

Case No.	36 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005623AM25
RA File Number	07AX04001686 AM25
Licence No and Date	0711013327/13/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export three items namely (i) Essentials light pad kids jacket,(ii) Essentials light pad junior kids jacket, and (iii) Essentials light pad little kids jacket. The import serial number 2 is not matching with export serial number 2. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked for the clarification on the above matter. The case stands deferred.	

Case No.	37 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	AGRIYAH SAFETY GEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005675AM25
RA File Number	06AX04000443 AM25
Licence No and Date	0611003303/15/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export Jacket, Trousers, Bib Trousers and Coverall. The firm has submitted CADs on Single size one piece basis, which attracts more consumption of fabric, so, CADs are not considered. The issue was deliberated and accordingly based on the same and the recommendation of the technical authority, the firm may be asked to submit the proper CADs, style number and change of description in export item as per the norms application.	

The case stands deferred.

Case No.	38 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	EQUESTRIAN SPORTS EQUIPMENT
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005655AM25
RA File Number	06AX04000439 AM25
Licence No and Date	0611003296/15/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Photograph with drawing design, highlighting the items used in the export item and dimension of the export item and PVC webbing roll used in one number of Horse Halter. 2. CAD of using raw material in the export item. 3. Calculation of requirement of import item in making the export item. 4. Reason for using different thickness of webbing in different Horse Halter. The case stands deferred.	

Case No.	39 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005660AM25
RA File Number	05AX04003630 AM25
Licence No and Date	0511030319/15/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:	

1. 1st product is ladies jacket shirt with loose bottom. Firm has submitted documents not in sequence, submitted only CIM. Firm to submit the required document in sequence.
2. 2nd product is ladies jacket with lining. Firm has submitted only one CAD, firm to submit the all CADs to be identified with respective product description.

The case stands deferred.

Case No.	40 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005661AM25
RA File Number	05AX04003480 AM25
Licence No and Date	0511030320/15/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Blouson (Jacket) 71/0 Ladies Blouson (Jacket) made of 100% Cotton Printed Woven Fabric GSM 302 (+/- 10%) Style: 211970981 (OO254H09)	1500 NOS	Fabric to be used in the Garment 100% Cotton Printed Woven Fabric GSM 302 (+/-10%)	4914 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	41 / NC/5/MEET/Jun/202526/3			
Case Status	Case Approved			
Party Name	MODELAMA EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025			
HQ File Number	HQRNORM APPLY 00005662AM25			
RA File Number	05AX04003482 AM25			
Licence No and Date	0511030321/15/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	71/0 Ladies Trouser made of 100% Cotton Printed Woven Fabric GSM 302 (+/-10%) Style: 211A91900 (OB254H09)	800	Fabric to be used in the Garment 100% Cotton Printed Woven Fabric GSM 302 (+/-10%)	2104 SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	42 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005663AM25
RA File Number	07AX04001699 AM25
Licence No and Date	0711013349/15/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MEN VEGAN TRUCKER SHACKET, MADE OF FACE 100%POLYURETHANE, BACK 100% POLYESTER WOVEN FABRIC GSM 350 STYLE No D61942	14371 NOS	VEGAN LEATHER, FACE 100% POLYURETHANE, BACK 100% POLYESTER WOVEN FABRIC, WIDTH 55 INCHES, GSM 350	42160 SQM
			100% POLYESTER, STEEP TWILL (ULTRA SOFT) WOVEN LINING FABRIC, WIDTH 57 INCHES, GSM 70	30461 SQM
2	MEN VEGAN SUEDE VEST, MADE OF 100% POLYESTER SUEDE FABRIC, GSM 200, WITH LINING AND POLYWADDING, STYLE No D61867	9923 NOS	100% POLYESTER, SUEDE FABRIC, WIDTH 57 INCHES, GSM 200	15588 SQM
			40% RECYCLE POLYESTER 60% POLYESTER, WITH PD WR PA COATED WOVEN LINING FABRIC, WIDTH 57 INCHES, GSM 74	17862 SQM
3	MEN TRUCKER SHACKETS, 100% COTTON WOVEN FABRIC, GSM 288 WITH LINING, STYLE No : D61845	3818 NOS	100% COTTON, CANVAS WOVEN FABRIC, WIDTH 57 INCHES, GSM 288	12168 SQM
			100% COTTON, WOVEN CORDUROY FABRIC, WIDTH 56 INCHES, GSM 260	680 SQM
			100% POLYESTER, TWILL WOVEN LINING FABRIC, WIDTH 57 INCHES, GSM 70	2246 SQM
4	WOMEN VEGAN LEATHER CROPPED MOTO JACKET, FACE 100% POLYURETHANE, BACK 100% POLYESTER KNITTED FABRIC GSM 400	18289 NOS	VEGAN LEATHER FACE 100% POLYURETHANE, BACK 100% POLYESTER KNITTED FABRIC, WIDTH 54 INCHES,	50045 SQM

	STYLE No : D67916		GSM 400	
			VEGAN LEATHER FACE 100% POLYURETHANE, BACK 100% POLYESTER KNITTED FABRIC, WIDTH 54 INCHES, GSM 400	32370 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	43 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005664AM25
RA File Number	07AX04001687 AM25
Licence No and Date	0711013351/15/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	TIBERIO WINDBREAKER KIDS JACKET, MADE OF 100% POLYESTER WOVEN FABRIC, GSM 74 , WITH LINING, STYLE No : i900	842 PCS	100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	796.670 SQM
			100PCT RECYCLE POLYESTER RIPSTOP DWR,	22.640 SQM

			WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	
			100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	14.110 SQM
			100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	455.090 SQM
			100% RECYCLE POLYESTER WOVEN LINING FABRIC, WIDTH 60 INCHES, GSM 70	388.650 SQM
2	TIBERIO WINDBREAKER JUNIOR KIDS JACKET, MADE OF 100% POLYESTER WOVEN FABRIC, GSM 74 , WITH LINING, STYLE No : J900	7867 PCS	100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	14306.020 SQM
			100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	436.020 SQM
			100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	263.670 SQM
			100% RECYCLE POLYESTER KNITTED MESH LINING FABRIC, WIDTH 58 INCHES, GSM 47	10430.720 SQM
			100% RECYCLE POLYESTER WOVEN LINING FABRIC, WIDTH 60 INCHES, GSM 70	6564.160 SQM
3	TIBERIO WINDBREAKER LITTLE KIDS JACKET MADE OF 100PCT POLYESTER WOVEN FABRIC, GSM 74 WITH LINING STYLE No Lk900	3440 PCS	100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	4291.810 SQM

			100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	133.030 SQM
			100% RECYCLE POLYESTER RIPSTOP DWR, WOVEN FABRIC, WIDTH 58 INCHES, GSM 74	92.490 SQM
			100% RECYCLE POLYESTER KNITTED MESH LINING FABRIC, WIDTH 58 INCHES, GSM 47	2787.300 SQM
			100% RECYCLE POLYESTER WOVEN LINING FABRIC, WIDTH 60 INCHES, GSM 70	2234.650 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	44 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005669AM25
RA File Number	05AX04003446 AM25
Licence No and Date	0511030339/15/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm intent to export Bed Cushions for pets. The firm has mentioned the qty of imported fabric in meter terms only by mentioning fabric width from 55” to 65” with huge range, the GSM of fabric is also mentioned 180 to 280 GSM with huge variation. The firm has also not provided CAD/ Laymarker, Image and measurement of the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the following information:

1. Size wise quantity if export item to be exported.
2. Exact width and GSM of each imported fabric.
3. Quantity of import in sq. meter terms and requirement of each input fabric/pc in sq. meters for each size of the export item.
4. CAD/Laymarker, Image and measurement sheet of each export item.
5. Application/usage of each fabric in export item.

The case stands deferred.

Case No.	45 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005671AM25
RA File Number	05AX04003447 AM25
Licence No and Date	0511030341/15/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intent to export Bed Cushions for pets. The firm has mentioned the qty of imported fabric in meter terms only by mentioning fabric width from 55” to 65” with huge range, the GSM of fabric is also mentioned 180 to 280 GSM with huge variation. The firm has also not provided CAD/ Laymarker, Image and measurement of the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the following information: 1. Size wise quantity if export item to be exported. 2. Exact width and GSM of each imported fabric. 3. Quantity of import in sq. meter terms and requirement of each input fabric/pc in sq. meters for each size of the export item. 4. CAD/Laymarker, Image and measurement sheet of each export item. 5. Application/usage of each fabric in export item. The case stands deferred.	

Case No.	46 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005676AM25
RA File Number	06AX04000440 AM25
Licence No and Date	0611003306/15/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	PP FILLER CORD (Having Net Contents of 30000 Kgs. of POLYPROPYLENE GRANULES)	30000 KGS	POLYPROPYLENE GRANULES	30900 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	47 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005678AM25
RA File Number	05AX04003648 AM25
Licence No and Date	0511030345/16/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. The firm has not given justification for higher consumption of inputs more than the existing SION.

Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to appear for personal hearing with sample and justification for higher quantities claimed in their application.

The case stands deferred.

Case No.	48 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005679AM25
RA File Number	05AX04003647 AM25
Licence No and Date	0511030346/16/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm intends to export Ladies' Dress and submitted CAD, measurement and Images. The quantity of inputs is recommended on the basis of CADs, measurement and images of export items submitted by the firm. The firm has submitted CAD on single size one piece basis, which attracts more consumption of fabric. So, CAD is not considered. The firm sought quantity of fabric @7.02 Sq. mtrs/pc. The SION at J-288, Ladies Dress are 4.50 Sq. mtrs/pc. The measurement sheet is showing abnormal measurement of the garment. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to appear for personal hearing with sample and copy of purchase order with justification for higher quantities claimed. The case stands deferred.	

Case No.	49 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005680AM25
RA File Number	05AX04003638 AM25
Licence No and Date	0511030347/16/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted measurement sheet of export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the measurement sheet for the each export item and also mention number of bundles/pieces in CAD description.	

The case stands deferred.

Case No.	50 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005682AM25
RA File Number	05AX04003640 AM25
Licence No and Date	0511030348/16/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	GIRLS JACKET MADE OF 95% RECYCLE POLYESTER 5% ELASTANE KNITTED DYED SEQUINS VELVET FABRIC GSM 430 (TOLLERANCE +/- 10%)	9838 NOS	95% RECYCLE POLYESTER 5% ELASTANE KNITTED DYED SEQUINS VELVET FABRIC GSM 430 (TOLLERANCE +/- 10%)	13179.010 SQM
2	GIRLS DRESS MADE OF 100% NYLON KNITTED DYED FABRIC GSM 80 (TOLLERANCE +/- 10%)	3500 NOS	100% NYLON KNITTED DYED FABRIC GSM 80 (TOLLERANCE +/- 10%)	10291.350 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	51 / NC/5/MEET/Jun/202526/3
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Case Status	Case Approved
Party Name	MRS EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005717AM25
RA File Number	06AX04000445 AM25
Licence No and Date	0611003313/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	RUGS FOR HORSES 1969 PCS CONTAINING 1215 KG POLYESTER WOVEN PU COATED FABRIC GSM 300 AND 2081 KG POLYESTER WOVEN PU COATED GSM 330, 2953.5 MTR VELCRO TAPE 50 MM , 1969 MTR VELCRO TAPE 25 MM , 393.8 MTR VELCRO TAPE 100 MM	1969 NOS	POLYESTER WOVEN PU COATED FABRIC GSM 300+/- 10% WIDTH: 44 INCH +/-10%	1275 KGS
			POLYESTER WOVEN PU COATED FABRIC GSM 330+/- 10% WIDTH: 45 INCH +/-10%	2185 KGS
			VELCRO TAPE 50 MM	2953.500 MTR
			VELCRO TAPE 25MM	1969 MTR
			VELCRO TAPE 100MM	393.800 MTR

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	52 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	SUPREME TREON PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005720AM25
RA File Number	03AX04005331 AM25
Licence No and Date	0311040549/17/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. The committee decided to defer the case for examination and furnishing comments of the concerned technical authority. The case stands deferred.	

Case No.	53 / NC/5/MEET/Jun/202526/3			
Case Status	Case Approved			
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025			
HQ File Number	HQRNORM APPLY 00005714AM25			
RA File Number	05AX04003657 AM25			
Licence No and Date	0511030381/17/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS OF 65% LENZING VISCOSE 24% POLYIMIDE 11% LINEN PRINTED WOVEN FABRIC GSM 120 (+/- 10%) Width 56 (+/-10%)	4669 NOS	65% LENZING VISCOSE 24% POLYIMIDE 11% LINEN PRINTED WOVEN FABRIC GSM 120 (+/-10%) Width 56 (+/-	23812 SQM

			10%)	
2	GIRLS JUMPSUIT OF 100% RAYON PRINTED WOVEN FABRIC GSM 135 (+/-10%) Width 54 (+/-10%)	9489 NOS	100% RAYON PRINTED WOVEN FABRIC GSM 135 (+/-10%) Width 54 (+/-10%)	20971 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	54 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005713AM25
RA File Number	05AX04003655 AM25
Licence No and Date	0511030380/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS OF 81%VISCOSE 19% POLYAMIDE DYED WOVEN FABRIC GSM 91 (+/-10%) Width 48 (+/-10%)	2353 PCS	81%VISCOSE 19% POLYAMIDE DYED WOVEN FABRIC GSM 91 (+/-10%) Width 48 (+/-10%)	11648 SQM
2	LADIES DRESS OF 54% POLYAMIDE 46% POLYESTER PRINTED WOVEN FABRIC GSM 35 (+/-10%) Width 54 (+/-10%)	840 PCS	54% POLYAMIDE 46% POLYESTER PRINTED WOVEN FABRIC GSM 35 (+/-10%) Width 54 (+/-10%)	4116 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	55 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005703AM25
RA File Number	05AX04003671 AM25
Licence No and Date	0511030373/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES SHIRT (HALF SLEEVE) MADE OF 100%POLYESTER WOVEN DYED FABRIC GSM 39(+/-10%) (STYLE-W0646)	208 PCS	100%POLYESTER WOVEN DYED FABRIC WIDTH 52 INCH GSM 39(+/-10%)	688.480 SQM
2	LADIES SKIRT MADE OF 100%POLYESTER WOVEN DYED FABRIC GSM 39(+/-10%) (STYLE-W0645)	244 PCS	100%POLYESTER WOVEN DYED FABRIC WIDTH 52 INCH GSM 39(+/-10%)	1127.280 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	56 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005702AM25
RA File Number	05AX04003656 AM25
Licence No and Date	0511030372/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS MADE OF 100%VISCOSE WOVEN DYED FABRIC GSM 75(+/-10%)(STYLE-VE NICOLA)	1748 NOS	100%VISCOSE WOVEN DYED FABRIC WIDTH 51 INCH GSM 75(+/- 10%)	9984.576 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	57 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025

HQ File Number	HQRNORM APPLY 00005728AM25
RA File Number	05AX04003659 AM25
Licence No and Date	0511030409/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends ladies shorts and claimed 2.98 SQM per Pc for ladies shorts. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the proper Image and measurement sheet for the each export item and justification for higher quantities claimed in their application. The case stands deferred.	

Case No.	58 / NC/5/MEET/Jun/202526/3			
Case Status	Case Approved			
Party Name	RICHACO EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025			
HQ File Number	HQRNORM APPLY 00005732AM25			
RA File Number	05AX04003707 AM25			
Licence No and Date	0511030417/20/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	GIRLS DRESS MADE OF 98% COTTON 2% ELASTANE CORDUROY DYED WOVEN FABRIC GSM 285+/-10% STYLE NO. CB589, 209633 F25	7714 NOS	Fabric to be used in the Garment 98% COTTON 2% ELASTANE CORDUROY DYED WOVEN FABRIC GSM 285+/-10%	8871 SQM
2	GIRLS DRESS MADE OF 100% COTTON CORDUROY PRINTED WOVEN FABRIC GSM 150+/-10% STYLE NO. CL734, 174697 FALL2	6661 NOS	Fabric to be used in the Garment 100% COTTON CORDUROY PRINTED WOVEN FABRIC GSM 150+/-10%	12989 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	59 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005739AM25
RA File Number	05AX04003722 AM25
Licence No and Date	0511030427/20/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS MADE OF UPPER BODY 98% POLYESTER 2% ELASTANE DYED KNITTED FABRIC GSM 225+/-10% AND LINING 89% COTTON 11% ELASTANE DYED KNITTED FABRIC GSM 200+/-10% AND LOWER BODY 100% RAMIE DYED WOVEN FABRIC GSM 55+/-10% STYLE NO. CL174, 234780 SU-25	2990 NOS	Fabric to be used in the Garment 98% POLYESTER 2% ELASTANE DYED KNITTED FABRIC GSM 225+/-10%	1375 SQM
			Fabric to be used in the Garment 89% COTTON 11% ELASTANE DYED KNITTED FABRIC GSM 200+/-10%	1495 SQM
			Fabric to be used in the Garment 100% RAMIE DYED WOVEN FABRIC GSM 55+/-10%	15399 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	60 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005740AM25
RA File Number	05AX04003721 AM25
Licence No and Date	0511030428/20/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS MADE OF UPPER BODY 98% POLYESTER 2% ELASTANE DYED KNITTED FABRIC GSM 225+/-10% AND LINING 89% COTTON 11% ELASTANE DYED KNITTED FABRIC GSM 200+/-10% AND LOWER BODY 100% RAMIE DYED WOVEN FABRIC GSM 55+/-10% STYLE NO. CL174, 234780 SU-25	2990 NOS	Fabric to be used in the Garment 98% POLYESTER 2% ELASTANE DYED KNITTED FABRIC GSM 225+/-10%	1375 SQM
			Fabric to be used in the Garment 89% COTTON 11% ELASTANE DYED KNITTED FABRIC GSM 200+/-10%	1495 SQM
			Fabric to be used in the Garment 100% RAMIE DYED WOVEN FABRIC GSM 55+/-10%	15399 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	61 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005741AM25
RA File Number	07AX04001735 AM25
Licence No and Date	0711013381/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant document and noted that firm has requested for the fixation of norms. After examination of the application of the firm, the committee observed that the import item and export item mentioned in the application are mismatch, however, the firm has clarified with the technical write up with the Annexure-A, But, the Committee has decided that the firm may be asked to submit the clarification for mismatch of the export product / import item as recommended by the Technical Authority and also get the amended Advance Authorisation with correct the export and import item. The case stands deferred.	

Case No.	62 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005743AM25
RA File Number	02AX04000657 AM25
Licence No and Date	0211007973/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical	

authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	JACKET 65% polyester 33% Cotton 2% carbon fabric - 170 to 200 GSM	10000 NOS	RELEVANT FABRIC 65% polyester 33% Cotton 2% carbon fabric - 170 to 200 GSM	29200 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	63 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ORNATUS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005781AM25
RA File Number	03AX04005246 AM25
Licence No and Date	0311040637/21/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted 24 export products but in Appendix 4E, 8 are shown with 3 inputs against each. CIM not submitted. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit revised Appendix 4E showing per piece requirement of each input in SQMs against each export product and also submit CAD, image and measurement chart identifying the same with respective product/input description. The case stands deferred.	

Case No.	64 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00005755AM25
RA File Number	05AX04003652 AM25
Licence No and Date	0511030438/21/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	BOYS JACEKT 66% POLYESTER 34% COTTON WOVEN YARN DYED FABRIC WITH 100% POLYESTER KNITTED BONDED FABRIC WIDTH 58-59 INCHES GSM 350 +/- 10%	2500 NOS	Fabric to be used in the garment 66% POLYESTER 34% COTTON WOVEN YARN DYED FABRIC WITH 100% POLYESTER KNITTED BONDED FABRIC WIDTH 58-59 INCHES GSM 350 +/- 10%	3525 SQM
2	BOYS JACEKT 66% POLYESTER 34% COTTON WOVEN YARN DYED FABRIC WITH 100% POLYESTER KNITTED BONDED FABRIC WIDTH 58-59 INCHES GSM 350 +/- 10%	2500 NOS	Fabric to be used in the garment 66% POLYESTER 34% COTTON WOVEN YARN DYED FABRIC WITH 100% POLYESTER KNITTED BONDED FABRIC WIDTH 58-59 INCHES GSM 350 +/- 10%	3525 SQM
3	BOYS JACEKT 66% POLYESTER 34% COTTON WOVEN YARN DYED FABRIC WITH 100% POLYESTER KNITTED BONDED FABRIC WIDTH 58-59 INCHES GSM 350 +/- 10%	2500 NOS	Fabric to be used in the garment 66% POLYESTER 34% COTTON WOVEN YARN DYED FABRIC WITH 100% POLYESTER KNITTED BONDED FABRIC WIDTH 58-59 INCHES GSM 350 +/- 10%	3525 SQM
4	BOYS JACEKT 100% COTTON WOVEN DYED CHECK FABRIC WITH LINING OF 100% POLYESTER KNITTED FAKE FUR FABRIC WITH 59-60 INCHES GSM 110 +/- 10%	3097 NOS	Fabric to be used in the garment LINING OF 100% POLYESTER KNITTED FAKE FUR FABRIC WIDTH 59-60 INCHES GSM 110 +/- 10%	2168 SQM

5	BOYS JACEKT 100% COTTON WOVEN DYED CHECK FABRIC WITH LINING OF 100% POLYESTER KNITTED FAKE FUR FABRIC WIDTH 59-60 INCHES GSM 110 +/- 10%	2152 NOS	Fabric to be used in the garment LINING OF 100% POLYESTER KNITTED FAKE FUR FABRIC WIDTH 59-60 INCHES GSM 110 +/- 10%	1700 SQM
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It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	65 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	SURENDRA SADDLERY
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005759AM25
RA File Number	06AX04000449 AM25
Licence No and Date	0611003320/21/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Mens/ Ladies Riding Breeches of Knitted Fabric (The Content Bonded Sensitive Knitted Fabric Face side & Back side Nylon 76% , Spandex 24% (PD) GSM 350 (+/- 10%), width 54 to 56 inch (+/-10%) containing 5720.24 SQM) (ITCHS Code No. 61046990)	3875 NOS	Relevant type of Fabric Bonded Sensitive Knitted Fabric Face side & Back side Nylon 76% , Spandex 24% (PD) GSM 350 (+/-10%), width 54 to 56 inch (+/-10%)	6006.250 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	66 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005760AM25
RA File Number	06AX04000450 AM25
Licence No and Date	0611003321/21/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm may identify the each CAD with input description and also mention number of bundles/pieces in each CAD. 2. Firm to submit product image and measurement chart. The case stands deferred	

Case No.	67 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	MOCHIKO SPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005768AM25
RA File Number	05AX04003585 AM25
Licence No and Date	0511030442/21/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:	

1. The item of export is for ladies or gents and to give photograph/drawing /design highlighting the import items in it.

2.
Compare the requirement in tabular form with respective SION published in Public notice 30 /2023 dated 31st August 2023 at G-14
(Gents leather Shoe) G-28
(Ladies leather Shoe) or equivalent SION, with justification for additional items or higher quantity.
(To indicate synthetic items equivalent to leather upper/lining, insole socks etc., of SION).

3. Calculation of the requirement of import items based on respective SION fixed (taking equivalent items of leather shoe like upper/lining, insole socks etc.,) and also indigenous item/s if any in 4 E.

The case stands deferred.

Case No.	68 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	KANDOI FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005783AM25
RA File Number	03AX04004766 AM25
Licence No and Date	0311040645/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Flexible Intermediate Bulk Containers (Attachement Bag) (Content : PP Granules	500000 KGS	PP Granules (Homo polymer Raffia Grade)	526400 KGS

	:470000 KG, Calcium Masterbatch (Filler Masterbatch) 10,000 KG, U.V. Stabilizer Masterbatch(containing not more than 20% UV Stabilizer)10000 KG, White Masterbatch 10000 KG)		Calcium Masterbatch (Filler Masterbatch)	10500 KGS
			U.V. Stabilizer Master Batch (containing not more than 20% UV Stabilizer)	10528 KGS
			White Master batches	10500 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	69 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005793AM25
RA File Number	34AX04000926 AM25
Licence No and Date	3411005987/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the end use of export product.
2. Firm to submit the Nett content of HDPE and IDPE in export.
3. Justification for using about 4% of UV Stabilizer on the weight of polyethylene used and any published litrayre for support of the same
4. Firm to submit the wastage at each stage of manufacture.
- 5 Catalogue of UV stabilizer from the foreign supplier.

The case stands deferred.

Case No.	70 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005803AM25
RA File Number	07AX04001756 AM25
Licence No and Date	0711013418/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	PETERKORT FALLS RAIN JACKET (MEN) MADE OF 100% POLYESTER WOVEN FABRIC, GSM 174 WITH LINING STYLE No: 5167	11000 NOS	100% Polyester, DWR, Milky Coated Woven Fabric, width 56 Inches, GSM 174	40368
			100% Polyester, Windbreaker Cire Coated, OHR Foil Printed Lining Fabric, Width 56 Inches, GSM 75	15021 SQM
			100% Polyester Cire Coated Lining Fabric, Width 56 Inches, GSM 70	14082 SQM
			100% Polyester Knitted Tricot, Width 60 Inches, GSM 215	2012 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	71 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005804AM25
RA File Number	07AX04001760 AM25
Licence No and Date	0711013419/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	FLORA VALLEY JACKET (WOMEN) MADE OF 100% POLYESTER WOVEN FABRIC GSM 174 WITH LINING STYLE No: 1784	20000 NOS	100pct Polyester, DWR, Milky Coated Woven Fabric, width 56 Inches, GSM 174	70053 SQM
			100pct Nylon Flat Taffeta Woven Lining Fabric, Width 60 Inches, GSM 70	44958 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	72 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025

and Date				
HQ File Number	HQRNORM APPLY 00005824AM25			
RA File Number	07AX04001766 AM25			
Licence No and Date	0711013443/23/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Shacket (Style No.M15836) Made of 53% Cotton 47% Recycled Polyester Dyed Woven Fabric GSM 146	515 NOS	53% Cotton 47% Recycled Polyester Dyed Woven Fabric GSM 146	1462.600 SQM
2	Ladies Shacket (Style No.M15836) Made of 53% Cotton 47% Recycled Polyester Yarn Dyed Woven Fabric GSM 146	518 NOS	53% Cotton 47% Recycled Polyester Yarn Dyed Woven Fabric GSM 146	1750.840 SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	73 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005830AM25
RA File Number	07AX04001772 AM25
Licence No and Date	0711013447/23/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	WOMEN CHESTNUT SLEEVELESS JACKET, MADE OF 100% POLYESTER WOVEN FABRIC, WITH LINING AND POLY FILL , STYLE No. 5683	15000 NOS	100% Polyester, Plain weave, Windbreaker WR Finishing, Cire back-double, DWR Coated fabric, Width 56 Inches, GSM 70	27256 SQM
			100% Polyester, Plain Weave, Windbreaker, Cire Back-Double Coated Lining Fabric, Width 56 inches, GSM 70	31471 SQM
			100% Polyester Needle Punch with one Side Scrim, Width 60 inches, GSM 80	1429 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	74 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005823AM25
RA File Number	07AX04001765 AM25
Licence No and Date	0711013442/23/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical	

authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Mens Shacket (Style No.M15914) Made of 53% Cotton 47% Post Consumer Recycled Polyester Dyed Woven Fabric GSM 146	1235 NOS	53% Cotton 47% Post Consumer Recycled Polyester Dyed Woven Fabric GSM 146	3890.250 SQM
2	Mens Shacket (Style No.M15914) Made of 53% Cotton 47% Post Consumer Recycled Polyester Yarn Dyed Woven Fabric GSM 146	3650 NOS	53% Cotton 47% Post Consumer Recycled Polyester Yarn Dyed Woven Fabric GSM 146	13541.500 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	75 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ALL SEASON GARMENTS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005813AM25
RA File Number	03AX04005399 AM25
Licence No and Date	0311040685/23/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted CAD/Laymarker, Image and measurement of the export item. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit CAD/ Laymarker, Image and measurement of the each export item. The case stands deferred.	

Case No.	76 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005849AM25
RA File Number	05AX04003693 AM25
Licence No and Date	0511030425/24/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Dress 71/0 Ladies Dress made of 100% Polyester Woven Printed Fabric GSM 89 (+/-10%) of Filament Non-Textured Yarn, Style: 846056	2500 NOS	Fabric to be used in the garment 100% Polyester Woven Printed Fabric GSM 89 (+/-10%) of Filament Non-Textured Yarn	11400
2	Ladies Dress with Lining 71/0 Ladies Dress with Lining made of Shell: 100% Polyester Woven Printed Fabric GSM 122 (+/-10%) of filament Non-Textured Yarn Lining: 100% Polyester Woven Dyed Fabric GSM 56 (+/-10%) of filament Non-Textured Yarn, Style: 852926	700 NOS	Fabric to be used in the garment 100% Polyester Woven Printed Fabric GSM 122 (+/-10) of filament Non-Textured Yarn	3974 SQM
			Fabric to be used in the garment 100% Polyester Woven Dyed Fabric GSM 56 (+/-10%) of filament Non-Textured Yarn	1400 SQM
3	Ladies Dress with Lining 71/0 Ladies Dress with Lining made of Shell: 100% Polyester (70% Polyester 30% Recycled Polyester) Woven Printed Fabric GSM 115 (+/-10%) of filament Non-Textured Yarn Lining: 100% Polyester Woven Dyed	1100 NOS	Fabric to be used in the garment 100% Polyester (70% Polyester 30% Recycled Polyester) Woven Printed Fabric GSM 115 (+/-10%) of filament Non-Textured Yarn	6248 SQM

4	Fabric GSM56(+/-10%), Style: 846448	2300 NOS	Fabric to be used in the garment 100% Polyester Woven Dyed Fabric GSM 56 (+/-10%) of filament Non-Textured Yarn	2200 SQM
5	Ladies Dress with Lining 71/0 Ladies Dress with Lining made of Shell: 100% Polyester Woven Printed Fabric GSM 122 (+/-10%) of Filament Non-Textured Yarn Lining: 100% Polyester Woven Dyed Fabric (Indigenous), Style: 845752	1000 NOS	Fabric to be used in the garment 100% Polyester Woven Printed Fabric GSM 122 (+/-10) of filament Non-Textured Yarn	13064 SQM
	Ladies Dress with Lining 71/0 Ladies Dress with Lining made of Shell: 100% Polyester Woven Dyed Fabric GSM 75 (+/-10%) of Filament Non-Textured Yarn Lining: 100% Polyester Woven Dyed Fabric (Indigenous), Style: 846157		Fabric to be used in the garment 100% Polyester Woven Dyed Fabric GSM 75 (+/-10%) of filament Non-Textured Yarn	5680 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	77 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005850AM25
RA File Number	05AX04003694 AM25
Licence No and Date	0511030502/24/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export 5 garments. For export product 2 and 3, 2 inputs have been claimed but CAD given in submitted only one. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD for each input identifying it with input description and coloured image of each garment. The firm may indicate per pc requirement of inputs in SQMs against each export product. Firm may also justify the high requirement against the SION.	

The case stands deferred.

Case No.	78 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005853AM25
RA File Number	05AX04003759 AM25
Licence No and Date	0511030522/24/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Dress with Lining 71/0 Ladies Dress with Lining made of shell: 100% Polyester Woven Dyed Fabric GSM 75 (+/-10%) of filament Non-Textured Yarn, Lining: 100% Polyester Woven Dyed Fabric (Indigenous), Style: 846157	1000 NOS	Fabric to be used in the garment 100% Polyester Woven Dyed Fabric GSM 75 (+/-10%) of filament Non-Textured Yarn	5680 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	79 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved

Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005884AM25
RA File Number	07AX04001788 AM25
Licence No and Date	0711013469/27/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Bib and Brace Overalls 12 pockets for holding (Style No.46720) Made of 96% Nylon 4% Spandex Printed Woven Fabric GSM 170	1895 NOS	96% Nylon 4% Spandex Printed Woven Fabric GSM 170	8622.250 SQM
2	Ladies Bib and Brace Overalls12 pockets for holding (Style No.46720) Made of 96% Nylon 4% Spandex Printed Woven Fabric GSM 170	1150 NOS	96% Nylon 4% Spandex Printed Woven Fabric GSM 170	5255.500 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	80 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005868AM25

RA File Number	05AX04003750 AM25			
Licence No and Date	0511030546/27/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES TROUSER MADE OUT OF 100% VISCOSE DYED WOVEN FABRIC GSM 132(+/-10%) WIDTH 54 (+/-10%)	5430 NOS	100% VISCOSE DYED WOVEN FABRIC GSM 132(+/-10%) WIDTH 54 (+/-10%)	14932 SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	81 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	PARAMOUNT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005876AM25
RA File Number	05AX04003744 AM25
Licence No and Date	0511030520/27/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted CAD, Image and measurement chart. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD, Image and measurement chart for all products/inputs, identify the same with the respective export product/input. The case stands deferred.	

Case No.	82 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005877AM25
RA File Number	05AX04003639 AM25
Licence No and Date	0511030560/27/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS MADE OF UPPER BODY 98% POLYESTER 2% ELASTANE DYED KNITTED FABRIC GSM 225+/-10% AND LINING 89% COTTON 11% ELASTANE DYED KNITTED FABRIC GSM 200+/-10% AND LOWER BODY 100% RAMIE DYED WOVEN FABRIC GSM 55+/-10% STYLE NO. CL174, 234780 SU-25	5981 NOS	Fabric to be used in the Garment 98% POLYESTER 2% ELASTANE DYED KNITTED FABRIC GSM 225+/-10%	2751 SQM
			Fabric to be used in the Garment 89% COTTON 11% ELASTANE DYED KNITTED FABRIC GSM 200+/-10%	2991 SQM
			Fabric to be used in the Garment 100% RAMIE DYED WOVEN FABRIC GSM 55+/-10%	30802 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	83 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005882AM25
RA File Number	07AX04001775 AM25
Licence No and Date	0711013464/27/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant document and noted that firm has requested for the fixation of norms. After examination of the application of the firm, the committee observed that the import item and export item mentioned in the application are mismatch, however, the firm has clarified with the technical write up with the Annexure-A, But, the Committee has decided that the firm may be asked to submit the clarification for mismatch of the export product / import item as recommended by the Technical Authority and also get the amended Advance Authorisation with correct the export and import item. The case stands deferred.	

Case No.	84 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	PEARL APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005887AM25
RA File Number	05AX04003779 AM25
Licence No and Date	0511030574/27/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted measurement sheet of export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the measurement sheet for the each export product. The case stands deferred.	

Case No.	85 / NC/5/MEET/Jun/202526/3			
Case Status	Case Approved			
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025			
HQ File Number	HQRNORM APPLY 00005889AM25			
RA File Number	03AX04005548 AM25			
Licence No and Date	0311040773/27/01/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	DIPPED NYLON TYRE CORD FABRIC	100000 KGS	NYLON 66 YARN	101000 KGS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	86 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005890AM25
RA File Number	03AX04005549 AM25
Licence No and Date	0311040774/27/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	DIPPED NYLON TYRE CORD FABRIC	400000 KGS	NYLON 6 CHIPS	410000 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	87 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	GANGA ACROWOOLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005921AM25
RA File Number	30AX04000625 AM25
Licence No and Date	3011006433/29/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Alpaca Acrylic Blended Dyed Yarn (Under Worsted System) The Net Content of Alpaca	5000 KGS	Alpaca Tops (18M-38M)	2860 KGS

	Tops & Acrylic Fibre/Tow not less than 2600.000 Kgs & 2400.000 Kg respectively including HS code 51081000 & 51082000		Acrylic Fibre/Tow (1D-7D)	2712 KGS
			Metal Complex Dyes 100% Strength	52 KGS
			Cationic Dyes 100% Strength	48 KGS
			Chemicals viz. ALBAGASET & OSOMOL OV-IN (Levelling Agent), Anti-Static agent	50 KGS
2	Alpaca Acrylic Blended Grey Yarn (Under Worsted System) The Net Content of Alpaca Tops & Acrylic Fibre/Tow not less than 1300.000 Kgs & 1200.000 Kg respectively including HS code 51081000 & 51082000	2500 KGS	Alpaca Tops (18M-38M)	1430 KGS
			Acrylic Fibre/Tow (1D-7D)	1355.40 KGS

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	88 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005915AM25
RA File Number	07AX04001789 AM25
Licence No and Date	0711013488/29/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for	

fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Bib and Brace Overalls (Style No.16760) Made of 96% Nylon 4% Spandex Printed Woven Fabric GSM 170	17495 NOS	96% Nylon 4% Spandex Printed Woven Fabric GSM 170	69630.100 SQM
2	Ladies Bib and Brace Overalls (Style No.16760) Made of 96% Nylon 4% Spandex Printed Woven Fabric GSM 170	10555 NOS	4% Spandex Printed Woven Fabric GSM 170	42009 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	89 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	S.K.SHOES AND BOOTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005923AM25
RA File Number	06AX04000459 AM25
Licence No and Date	0611003340/29/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Photograph/drawing /design highlighting the import items separately for both the export items.
2. Compare the requirement in tabular form with respective SION published in Public notice 30 /2023 dated 31st

August 2023 at G-23 (Ladies leather half boot) and G-25 (Ladies leather long boot) with justification for additional items or higher quantity. (To indicate synthetic items equivalent to leather upper/lining, insole socks etc., of SION).

3. Calculation of the requirement of import items based on respective SION fixed (taking equivalent items of leather Boot like upper/lining, insole socks etc.).

The case stands deferred.

Case No.	90 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	WHITEFIELDS KNITS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005927AM25
RA File Number	32AX04000705 AM25
Licence No and Date	3211008341/29/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export blankets made from 100% polyester knitted cozy fabric and sought 5.76% wastage. The export item is madeup type item and made from fabric and 5.76% wastage appears on higher side. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the manufacturing process with stage wise wastage and net contents of inputs in export items The case stands deferred.	

Case No.	91 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005911AM25
RA File Number	05AX04003604 AM25
Licence No and Date	0511030608/29/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:	

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES PYJAMA SUITS MADE OF 100% COTTON YARN OF DIFFERENT COLOUR WOVEN FABRIC GSM 98 (+/- 10%)	1200 PCS	Fabric to be used in the Garment 100% COTTON YARN OF DIFFERENT COLOUR WOVEN FABRIC GSM 98 (+/- 10%)	6000 SQM
2	LADIES PYJAMA SUITS MADE OF 100% COTTON YARN OF DIFFERENT COLOUR WOVEN FABRIC GSM 98 (+/- 10%)	2100 PCS	Fabric to be used in the Garment 100% COTTON YARN OF DIFFERENT COLOUR WOVEN FABRIC GSM 98 (+/- 10%)	10500 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	92 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	UTEX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005947AM25
RA File Number	50AX04000135 AM25
Licence No and Date	5011001838/30/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the manufacturing process, indicating wastage justification of the raw materials and also drawing/design of the export items.	

2. Firm to submit the photographs of the import items giving function/application in the export items.
3. Firm to submit the total weight of the export items, indicating weight of import and indigenous items.
4. Firm to submit a copy of Shipping bill highlighting items and quantity used therein.

The case stands deferred.

Case No.	93 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	ORTHOLITE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005939AM25
RA File Number	04AX04001047 AM25
Licence No and Date	0411008986/30/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. As per process indicated there is fabric also used as such qty of fabric used in each export product, the justification of 42% wastage for die cut socks indicating size of socks commercial value of wastage generated along with proof (commercial invoice). The case stands deferred.	

Case No.	94 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005969AM25
RA File Number	05AX04003840 AM25
Licence No and Date	0511030648/31/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS MADE OF 100% RAMIE PRINTED WOVEN FABRIC GSM 55+/- 10% STYLE NO. CK835, 230236 SUM25, CK836, 230336 SUM25, CL076,237260,CL078, 237262T	5534 NOS	Fabric to be used in the Garment 100% RAMIE PRINTED WOVEN FABRIC GSM 55+/- 10%	35694 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	95 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	MADURA TECHNICAL FABRICS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005994AM25
RA File Number	03AX04005634 AM25
Licence No and Date	0311041027/03/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
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1	Dipped Nylon Tyre Cord Fabric	200000 KGS	NYLON 6 CHIPS	205000 KGS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm. RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	96 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005991AM25
RA File Number	05AX04003858 AM25
Licence No and Date	0511030687/03/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	GIRLS TOP MADE OF 100% COTTON DYED WOVEN FABRIC GSM 140+/-10% STYLE NO, CM718, 232181	2708 PCS	Fabric to be used in the Garment 100% COTTON DYED WOVEN FABRIC GSM 140+/-10%	4062 SQM
2	LADIES SKIRT MADE OF 100% SILK ORGANZA DYED WOVEN FABRIC GSM 35+/-10% STYLE NO. 234651	2912 PCS	Fabric to be used in the Garment 100% SILK ORGANZA DYED WOVEN FABRIC GSM 35+/-10%	7309 SQM
3	LADIES DRESS MADE OF 100% SILK	300	Fabric to be used in the Garment	795

	ORGANZA DYED WOVEN FABRIC GSM 35+/-10% STYLE NO. 234566	PCS	100% SILK ORGANZA DYED WOVEN FABRIC GSM 35+/- 10%	SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm. RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	97 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00005988AM25
RA File Number	07AX04001806 AM25
Licence No and Date	0711013526/03/02/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant document and noted that firm has requested for the fixation of norms. After examination of the application of the firm, the committee observed that the import item and export item mentioned in the application are mismatch, however, the firm has clarified with the technical write up with the Annexure-A, accordingly, based on the recommendation of the technical authority, the committee decided that the firm submit the clarification for mismatch of the export product / import item and also amended Advance Authorisation with correct the export and import item. The case stands deferred.	

Case No.	98 / NC/5/MEET/Jun/202526/3
Case Status	Case Approved
Party Name	SURENDRA SADDLERY
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00006019AM25
RA File Number	06AX04000470 AM25
Licence No and Date	0611003356/04/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Men's/Ladies Riding Breeches of Knitted Fabric (The Content Dyed Knitted Fabric (Inner side Brushed) Polyester 96% Spandex 4% GSM 360 (+/- 10%) width 48 to 52 inch (+/-10%) containing 5714.34 SQM) (ITC HS Code 61046300)	3871 PCS	Relevant type of Fabric Dyed Knitted Fabric (Inner Side Brushed) Polyester 96% Spandex 4% GSM 360 (+/- 10%) width 48 to 52 inch (+/-10%)	6000.050 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	99 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00006021AM25
RA File Number	02AX04000705 AM25
Licence No and Date	0211008073/04/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant document and noted that firm has requested for the fixation of norms. After examination of the application of the firm, the committee observed that the import item and export item mentioned in the application are mismatch, however, the firm has clarified with the technical write up with the Annexure-A, But, the Committee has decided that the firm may be asked to submit the clarification for mismatch of the export product / import item as recommended by the Technical Authority and also get the amended Advance Authorisation with correct the export and import item.

The case stands deferred.

Case No.	100 / NC/5/MEET/Jun/202526/3
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202526/ 3 and 23/06/2025
HQ File Number	HQRNORM APPLY 00006028AM25
RA File Number	02AX04000704 AM25
Licence No and Date	0211008075/05/02/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Image of the garment not submitted. The same may be submitted (Coloured) and use of 2 fabrics in the garment to be identified. 2. CAD may mention number of bundles in the respective CAD. 3. Measurement chart is self typed. Measurement chart received from the buyer to be submitted. The case stands deferred.	